GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. VIII OF 1954

The Bombay Separation of Judicial And Executive Functions (Supplementary) Act, 1954

 $(As\ modified\ up to\ the\ 31st\ October,\ 2006)$

THE BOMBAY SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS (SUPPLEMENTARY) ACT, 1954.

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BOMBAY ACT NO. VIII OF 1954.1

[The Bombay Separation of Judicial and Executive Functions (Supplementary) Act, 1954]

[10th February, 1954]

An Act to supplement the provisions of the Bombay Separation of Judicial and Executive Functions Act, 1951.

Bom. XXIII of 1951.

Whereas it is expedient to supplement the provisions of the Bombay Separation of Judicial and Executive Functions Act, 1951; It is hereby enacted as follows:—

1. This Act may be called the Bombay Separation of Judicial and Executive Functions (Supplementary) Act, 1954.

Short title.

2. The Central Acts specified in Parts I and II of the Schedule appended to this Act (hereinafter called the Schedule) in their application to the State of Bombay and the Bombay Acts specified in Part III of the Schedule are hereby amended to the extent mentioned in the fourth column of the Schedule.

Ammendments to enactments.

3. The provisions of this Act which amend any Act specified in the Schedule so as to alter the manner in which, the authority by which or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, commitment, attachment, by-law, rule or regulation duly made or issued or anything duly done before the commencement of this Act; and any such notification, order, commitment, attachment, by-law, rule or regulation or thing may be revoked, varied or undone in the like manner, to the like extent and in the like circumstances, as if it had been done after the commencement of this Act by the competent authority and in accordance with the provisions then applicable to such a case.

not to render invalid notifications,ord ers,etc.,issued before commencement of Act.

Ammendments

4. (1) Save as provided in this section, nothing in this Act shall be demed to affect –

Saving

- the validity, invalidity, effect or consequence of anything done or suffered to be done in an area before the date on which the provisions of this Act come into force in such area;
- (b) any right, privilege, obligation or liability already acquired, accrued or incurred before such date;
- (c) any penalty, forfeiture or punishment incurred or inficted in respect of any act before such date;
- (d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment;

and any such investigation, legal proceeding or remedy may be instituted, continued, or enforced and any such penalty, forfeiture or punishment may be imposed in accordance with the provisions of the relevant enactments as amended by this Act.

(2) All legal proceeding pending before a Magistrate or Court on the date on which this Act comes into force shall, if such Magistrate or Court ceases to have jurisdiction in respect of such proceedings the provisions of the relevant enactments as amended by this Act, stand transferred to the Magistrate of Court having jurisdiction under the provisions of the relevant enactments as amended by this Act and shall be heard and disposed of by such Magistrate or Court and such Magistrate and Court have all the powers and jurisdiction thereof as if they had been originally instituted before such Magistrate or in such Court.

SCHEDULE

(See section 2)

Part-I - The Code of Criminal Procedure, 1898.

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Year.	Number.	Short title.			Extent of Amendment.
1	2	3			4
•••••			•••••	•••••	
1898	V	Code of	1.	In se	ction 10–
		Criminal		(i)	in sub-section (2) –
		Procedure,			(a) for the words "an Additional
		1898.			District Magistrate" the words
					"one or more Additional District
					Magistrates" shall be substituted;
					and
					(b) for the words "such Additional District Magistrate" the words "an Additional District Magistrate" shall be subsitituted;
				(ii)	after sub-section (2) the following sub-section shall be inserted, namely:—
					(3) For the purpose of sub-section (3) of section 192, section 406B and sub-section (3A) of section 528, an Additional District Magistrate shall be deemed to be subordinate to the District Magistrate".

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Year.	Number.	Short title.	Extent of Amendment.			
1	2	3	4			

- 2. In sub-section (2) of section 13, for the words "any Sub-Divisional Magistrate" the words "one or more Sub-Divisional Magistrates" and for the words "any Taluka Magistrate" the words "one or more Taluke Magistrates" shall be substituted.
- 3. For section 17A, the following shall be substituted, namely:-

"17A. Subordination of Executive Magistrates, –

- (1) All Executive Magistrates appointed under section 13 or 14 shall be subordinate to the district Magistrate; and every Taluka Magistrate shall also be subordinate to the Sub-Divisional Magistrate, subect, however, to the general control of the District Magistrate.
- (2) The District Magistrate may, from time to time, make rules or give special orders consistent with this code as to the distribution of business among the magistrates subordinate to him and as to allocaion of business to an Additional District Magistrate."
- 4. In section 192, after sub-section (2), the following shall be inserted, namely:-
 - "(3) Any District Magistrate or Sub-Divisional Magistrate may transfer any case of which he has taken cognizance, for inquiry or trial to any Magistrate subordinate to him and such Magistrate may dispose of the case accordingly."

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Year.	Number.	Short title.	Extent of Amendment.
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- 5. After section 406A, the following section shall be inserted, namely:-
 - "406 B. Transfer of appeals to Additional District Magistrates. The District Magistrate may transfer any appeal pressented to him under section 406 or 406A to an Additional District Magistrate, and such Additional District Magistrate may hear and dispose of the appeal."
- 6. In section 505, in sub-section (1), for the words "Magistrate of the First class" the words "Magistrate subordinate to him" shall be substituted.
- 7. In section 528, after sub-section (3), the following sub-section shall be inserted, namely:-

"(3A) Where the District Magistrate authorised under sub-section (3) withdraws any case from any Magistrate subordinate to him, he may inquire into or try such case himself or refer it for inquiry or trial to any other Magistrate subordinate to him and competent to inquire into or try the same."

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Part - II - Other Control Acts.

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Year.	Number.	Short title.	Extent of Amendment.
1	2	3	4
•••••	•••••		
1867	XXV	The Press	In section 1, the words "Magistrate" means any
		and Regist-	person exercising the full powers of a Magistrate,
		ration of	and includes a Magistrate of Police" shall be
		Books Act,	deleted.
		1867.	

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Year.	Number.	Short title.		Extent of Amendment.		
1	2	3		4		
1886	ΧI	The Indian	1.	In section 37, for the words "a Magistrate"		
		Tramways		wherever they occur, the words "an		
		Act, 1886.		Executive Magistrate" shall be substituted;		
			2.	In section 38, for the words "a Magistrate" the words "an Executive Magistrate" shall be substituted.		
1910	IX	The Indian	1.	In sub-section (3) of section 18, for the		
		Electricity		words "a Magistrate of the first class" the		
		Act, 1910.		words "the District Magistrate" shall be		
				substituted;		
			2.	In section 54, for the words "a Magistrate" the words "an Executive Magistrate" shall be substituted.		
1912	IV	The Indian	In se	ection 3, for clause (6) the following shall be		
		Lunacy	subs	tituted, namely :-		
		Act, 1912.	"(6)	'Magistrate' means is Greater Bombay, Presidency Magistrate and elsewhere, a Magistrate of the first class".		
1920	XXXIII	The Idenifi-	In se	ction 5, in the first proviso, for the words		
		cation of	"exc	ept by a Magistrate of the first class" the		
		Prisoners	word	ds "except by the District Magistrate, a Sub		
		Act 1920.	Divis	ional Magistrate, a Magistrate of the first		
			class	" shall be substituted.		
1925	XII	The Cotton	In su	b-section (1) of section 11, for the words		
		Ginning and	begi	nning with the words "the District Magistrate"		
		Pressing	and	ending with the words "State Government"		
		Factories	the v	words "the Commissioner of Police in Greater		
		Act 1025	Dom	hay and the District Magistrate, alsowhere"		

Act, 1925. Bombay and the District Magistrate, elsewhere"

shall	he	cuh	ctiti	ıted
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			shall be substituted.
1936	IV	The Payment	In sub-section (1) of section 15, for the word
		of Wages	"Magistrate" the words "Judicial Magistrate" shall
		Act, 1936.	be substituted.
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Year.	Number.	Short title.	Extent of Amendment.
1	2	3	4
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1948	ΧI	The Minimum	In sub-section (1) of section 20, for the word
		Wages Act,	"Magistrate" the words "Judicial Magistrate" shall
		1948.	be substituted.
1951	LVI	The Press	In sub-section (2) of section 6, for the words "any
		(Objectionable	Magistrate" the words "any Judicial Magistrate"
		Matter) Act,	shall be substituted.
		1951.	
•••••			
		Pa	rt-III – Bombay Acts.
•••••			
Year.	Number.	Short title.	Extent of Amendment.
Year. 1	Number.	Short title.	Extent of Amendment.
		3	
1	2	3	4
1	2	3 The Bombay	In sub-section (1) of section 379A, for the words
1	2	3 The Bombay Municipal	In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidencey
1	2	The Bombay Municipal Corporation Act.	In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidencey Magistrate specially empowered by the State
11888	2 	The Bombay Municipal Corporation Act.	In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidencey Magistrate specially empowered by the State Government" shall be substituted.
11888	2 	The Bombay Municipal Corporation Act. The Bombay	In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidencey Magistrate specially empowered by the State Government" shall be substituted. In section 23, in sub-section (1), for the words
11888	2 	The Bombay Municipal Corporation Act. The Bombay District	In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidencey Magistrate specially empowered by the State Government" shall be substituted. In section 23, in sub-section (1), for the words "a Magistrate" the words "a Taluka Magistrate"

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		District		(i) for the words "Magistrate or Bench
		Municipal Act,		of Magistrates" the words "Judicial
		1901.		Magistrates or Bench of such
				Magistrates" shall be substituted; and
				(ii) for the words "State Government or of the District Magistrate" the words "Sessions Judge" shall be substituted.
			2.	In sub-section (3) of section 145, for the words "a Magistrate exercising not less than second class powers" the words "a Taluka Magistrate" shall be substituted.
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Year.	Number.	Short title.		Extent of Amendment.
1	2	3		4
			3.	In sub-section (1) of section 148, for the words "a Magistrate of the first class" the words "a Taluka Magistrate" shall be substituted.
			4.	In section 153, for the words "Magistrate of the first class" the words "Executive Magistrate" shall be substituted.
			5.	In section 158, for the words, "any Magistrate" the words "any Executive Magistrate" shall be substituted.
1923	VI	The Bombay	In sec	ection 113, –
		Local Boards	(i)	for the words "Magistrate or Bench of
		Act, 1923.		Magistrates" the words "Judicial Magistrate
				or Bench of such Magistrates" shall be
				substituted, and
			(ii)	for the words "State Government or of the District Magistrate" the words "Sessions Judge" shall be substituted.
1925	XVIII	The Bombay	1.	In sub-section (1) of section 110, –
		Municipal		(i) for the words "Magistrate or Bench
		Borougbs Act,		Magistrates" the words "Judicial

1925 Magistrate or Bench of such Magistrates" shall be substituted; and for the words "District Magistrate" the (ii) "Session Judge" shall be words substituted. 2. In sub-section (3) of section 180, for the words "a Magistrate exercising not less than second class powers" the words "a Taluka Magistrate" shall be substituted. In sub-section (1) of section 183, for the words "a Magistrate of the first class" the words "a Taluka Magistrate" shall be substituted. Year. Number. Short title. Extent of Amenment. 1 2 3 4 4. In section 189, for the words "Magistrate of the first class" the words "Executive Magistrate" shall be substituted. 5. In section 196, for the words "any Magistrate" the words "any Executive Magistrate" shall be substituted. 1938 XIX The Bombay In sub-section (8) of section 3, the words "or sub-Divisional Magistrate" shall be deleted. Probation of Offenders Act, 1938. 1947 LI The Bombay In section 11, -Habitual for sub-section (1) the following shall be (i) Offenders substituted, namely:-Restriction "(1) When an order of restriction is made Act, 1947. against any person, the court or Magistrate making such order or the court or Magistrate to whom an appeal would lie against such

> order under section 13 may, at any time, on its or his own motion or on an application from such person and for sufficient reasons to be recorded in writing, make an order

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				cancelling or modifying the order of restriction";
			(ii)	sub-section (3) shall be deleted.
1948	LXXI	The Bombay	In se	ection 38, for the words beginning with the
		Children Act,	word	d "elsewhere" and ending with the words "is
namely	:-	1948.	situa	ated" the following shall be substituted,
***********			unde	ewhere of the court which passes any order er this Act in respect of the child".
Year.	Number.	Short title.		Extent of Amenment.
1	2	3		4
•••••		•••••	••••••	
1949	LIX	The Bombay	1.	In sub-section (3) of section 122, for the
		Provincial		words beginning with the words "the Chief
		Municipal		Presidency Magistrate" and ending with the
		Corporations		words "First Class" the words "The
		Act, 1949.		Presidency Magistrate specially empowered
				by the State Governments, in Greater
				Bombay and elsewhere, the District
				Magistrate" shall be substituted.
			2.	In sub-section (1) of section 207, for the words "a Magistrate of the First Class" the words "the District Magistrate" shall be substituted.
			3.	In sub-section (2) of section 433, for the words "nearest Magistrate" the words "nearest Judicial Magistrate" shall be substituted.
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1. For Statement of Objects and Reasons, See Bombay Government Gazette, 1953, Part V, page 656.